

Session : 8

Date : 24-08-2006

Participants : Meena Shri Namu Narain, Patel Shri Dinsha, Soni Smt. Ambika, Mahabir Prasad Shri, Patel Shri Praful, Velu Shri R.

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Title : Papers laid on the Table of the House by members/Ministers.

लघु उद्योग मंत्री तथा कृषि एवं ग्रामीण उद्योग मंत्री (श्री महावीर प्रसाद) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ।

(1) खादी और ग्रामोद्योग आयोग अधिनियम, 1956 की धारा 25 की उपधारा (3) के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का० आ० 1145 (अ) जो 19 जुलाई, 2006 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आयोग की पुनर्स्थापना तथा उसमें उल्लिखित व्यक्तियों की नियुक्ति खादी और ग्रामोद्योग आयोग के सदस्यों के रूप में की गयी है।

(दो) का० आ० 1297 (अ) जो 11 अगस्त, 2006 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 19 जुलाई, 2006 को जारी अधिसूचना संख्या का० आ० 1145(अ) में कतिपय संशोधन किए गए हैं।

(2) खादी और ग्रामोद्योग आयोग अधिनियम, 1956 की धारा 28 के अंतर्गत खादी और ग्रामोद्योग आयोग नियम, 2006 जो 17 अगस्त 2006 की अधिसूचना संख्या सा० का० नि० 483 (अ) में प्रकाशित ब्रह्म थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 4864/06)

THE MINISTER OF TOURISM AND CULTURE (SHRIMATI AMBIKA SONI): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a)(i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2004-2005.

(ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2004-2005, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 4865/06)

(b)(i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2004-2005.

(ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2004-2005, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4866/06)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2004-2005, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2004-2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4867/06)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2004-2005, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2004-2005.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 4868/06)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 307(E) in Gazette of India dated the 24th May, 2006, under section 14A of the Aircraft Act, 1934, together with an Explanatory Note.

(Placed in Library, See No. LT 4869/06)

to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989.

(i) The Indian Railways (Open Lines) General Amendment Rules, 2006, published in Notification No. G.S.R. 221(E) in Gazette of India dated the 19th April, 2006.

(ii) The Indian Railways (Open Lines) General (Second Amendment) Rules, 2006, published in Notification No. G.S.R. 476(E) in Gazette of India dated the 11th August, 2006.

(iii) The Indian Railways (Open Lines) General (Third Amendment) Rules, 2006, published in Notification No. G.S.R. 477(E) in Gazette of India dated the 11th August, 2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

(Placed in Library, See No. LT 4870/06)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) -

(1) Evaluation Reports of Tiger Reserves in India.

(Placed in Library, See No. LT 4871/06)

(2) Review of Tiger Reserve Assessment Reports.

(Placed in Library, See No. LT 4872/06)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2004-2005.

(2) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2004-2005, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 4873/06)
